



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Mar/202425/25

DATED: 03/04/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Mar/202425/25 dated 03/04/2025 of Norms Committee - I for the year 2025-26 was held on 03/04/2025 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri S. K. Jain, Consultant	DPIIT
3	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
4	Shri S.K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Randheep Thakur, Jt.DGFT	DGFT
2	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006773AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case regarding ratification of ad-hoc norms in respect of AA No.0510410480 dated 03.05.2019 as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 03.04.2025, as under: Item of Export: Safety Relief Valve Quantity: 351 nos Items of Import: 1. Nickel alloy and stainless-steel bars. 2. Components Wastage Recommended: I. Item no 1: Wastage @1% on the net weight of the components to be manufactured from imported nickel alloy and stainless-steel bars, which will be used in the export product. II. Components: Net to net under GN-4 with accountability clause. Note: The grade of the imported stainless steel and nickel alloy bars should match the grade of the components to be manufactured from the imported stainless steel and nickel alloy bars, which would be used in the assembly of export product. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	BOSCH LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025

HQ File Number	HQRNORM REVIW00009055AM24
RA File Number	072404000417 AM11
Licence No and Date	0710076813/19/01/2011
Norms Committee Decision: The Committee considered the case as per agenda and noted that the documents pertaining to this AA has been sought from RA, Bangalore on 15.10.2024 followed by reminder on 24.01.2025 but the reply is still awaited. Hence, the Committee decided to send a reminder to the concerned RA to furnish the requisite documents within 15 days. Case stands deferred.	

Case No.	3 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006805AM25
RA File Number	092404000336 AM20
Licence No and Date	0910068046/27/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Generic name of export product. 2. Weight of each Export Product. 3. What is the dimension (Length x Width Thickness) of 400 Nos Base (BB1K0002B) to be exported? 4. Give composition of Aluminum Plate Alloy 7050T7451-HS Cade 76061200. 5. How many Aluminum Plates are to be imported in 5398 Kgs weight and dimensions thereof? 6. Calculation of requirement of raw material supported by Dimensional Engineering Drawing with relevant dimensions (Export Product wise) 7. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. 8. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. 9. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

Case stands deferred

Case No.	4 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006797AM25
RA File Number	092404000346 AM20
Licence No and Date	0910068054/01/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Manufacturing flow chart for the import raw material and wastage at each stage of operation. 2. Scrap calculation sheet indicating process, piece weight (in Kg) before, cutting weight in Kg (After), wastage in Kgs & wastage percentage. 3. Drawing of Blank (Raw Material), shape & size of blank at forging and trimming stage, shape, and size at Root Rough & Finish (machining), shape and size at profile rough & finish (machining), shape and size before length cutting and shape and size after length cutting. 4. Grade of Stainless-Steel Bars and sizes thereof. Case stands deferred	

Case No.	5 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006804AM25
RA File Number	092404000344 AM20
Licence No and Date	0910068053/01/10/2019
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- i. Manufacturing flow chart for the import raw material and wastage at each stage of operation.
- ii. Scrap calculation sheet indicating process, piece weight (in Kg.) before, cutting weight in Kg (After), wastage in Kgs & wastage percentage.
- iii. Drawing of blank (Raw Material), shape & size of blank at forging and trimming stage, shape, and size at Root Rough & Finish (machining), shape and size at profile rough & finish (machining), shape and size before length cutting and shape and size after length cutting.
- iv. Grade of stainless steel bars and sizes thereof.

Case stands deferred

Case No.	6 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006006AM25
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	8 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00003197AM25
RA File Number	039504000147 AM21
Licence No and Date	0310837144/13/07/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006791AM25
RA File Number	092404000300 AM21
Licence No and Date	0910069154/07/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A CHART INDICATING THE NUMBER OF THE PROCESSES INVOLVED, PERCENTAGE WEIGHT IN KGS (BEFORE), CUTTING WEIGHT IN KGS (AFTER), WASTAGE IN KGS, AND WASTAGE IN PERCENTAGE. 2. COLOURED DRAWING OF THE TURBINE BLADE, WHICH INDICATES THE WEIGHT OF RAW MATERIAL AND THE WEIGHT OF THE FINISHED PRODUCT. 3. TEST MILL CERTIFICATE OF THE GRADE AND CHEMICAL COMPOSITION OF THE IMPORTED STAINLESS-STEEL BARS.	

Case stands deferred

Case No.	10 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006806AM25
RA File Number	092404000302 AM21
Licence No and Date	0910069152/07/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case stands deferred	

Case No.	11 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006807AM25
RA File Number	092404000301 AM21
Licence No and Date	0910069153/07/09/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case stands deferred

Case No.	12 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006803AM25
RA File Number	092404000347 AM21
Licence No and Date	0910069252/23/09/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.
2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product.
3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

Case stands deferred

Case No.	13 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025

and Date	
HQ File Number	HQRNORM REVIW00005049AM25
RA File Number	092404000334 AM21
Licence No and Date	0910069412/29/10/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006802AM25
RA File Number	092404000439 AM21
Licence No and Date	0910069430/03/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 2. Coloured drawing of the Turbine Blade, which indicates the weight of raw material and weight of the finished product. 3. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars. Case stands deferred	

Case No.	15 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00039048AM21

RA File Number	342404000170 AM21
Licence No and Date	3411000017/15/12/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006798AM25
RA File Number	092404000435 AM21
Licence No and Date	0911000157/08/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. In Appendix 4K, the description of the export item is Turbine Parts/Blades. However, in the application, the description is Precision components for Aircraft. Which one is correct? If aircraft components, submit a revised Appendix 4K. 2. What is the generic name of the export item? The present description of the export product does not qualify for the exact name. 3. What is the reason for asking 107 Nos of castings against 97 Nos of export products? 4. Provide a drawing of the Aircraft component, certified by the buyer. 5. Mill Test certificate of the imported grade of SS Casting (Grade Mill-STD 130, AMS 5355). 6. What is the weight of each imported Stainless-Steel casting and export product? Case stands deferred	

Case No.	17 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred

Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006799AM25
RA File Number	092404000438 AM21
Licence No and Date	0911000158/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. What is the generic name of the export item? The present description of the export product does not qualify for the exact name. 2. What is the reason for asking for 453 Nos of castings against 411 Nos of export products? 3. Provide a drawing of the Aircraft component, certified by the buyer. 4. Mill Test certificate of the imported grade of Inconel Casting. 5. What is the weight of each imported Inconel casting? 6. What is the weight of each imported Stainless-Steel casting and export product? Case stands deferred	

Case No.	18 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006800AM25
RA File Number	092404000436 AM21
Licence No and Date	0911000165/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Mill Test Certificate of each grade of Titanium castings. 2. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage.	

3. Coloured drawing of the Aircraft Components, which indicates the weight of raw material and weight of the finished product.

4. Indicate the weight of each casting blank and the weight of the finished component.

5. What is the reason for asking for 36 Nos of Titanium castings against the export of 32 Nos of finished export items?

Case stands deferred

Case No.	19 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006801AM25
RA File Number	092404000434 AM21
Licence No and Date	0911000156/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Mill Test Certificate of each Aluminium casting grade. 2. Submit a chart indicating the number of the processes involved, percentage weight in Kgs (Before), cutting weight in Kgs (after), wastage in Kgs, and wastage in percentage. 3. Coloured drawing of the Aircraft Components, which indicates the weight of raw material and weight of the finished product. 4. Indicate the weight of each casting and the weight of the finished casting. 5. What is the reason for asking for 121 Nos of Aluminium castings against the export of 110 Nos of finished export items? Case stands deferred	

Case No.	20 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed technical coloured drawings with the dimensions of the export product. 2. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. 3. Mill test certificates of the imported materials. Case stands deferred	

Case No.	21 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of TE. The case has been discussed in detail and the Committee decided that concerned TE shall submit the revised comments including the manufacturing process involved in the process. Case stands deferred.	

Case No.	22 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00002664AM25
RA File Number	03AA04044352 AM22
Licence No and Date	0311006128/13/08/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a reminder dated 02.04.25 was issued to the applicant for providing the deficient documents. However, no reply has yet been received. Hence, the committee decided to issue final reminder to the applicant to submit the requisite information/documents within 15 days. Case stands deferred.	

Case No.	23 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00002705AM25
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 03.04.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00003169AM25
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MAHINDRA DEFENCE SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00256987AM22
RA File Number	05AA04093225 AM22
Licence No and Date	0511006236/18/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case is pending for a long time for the comments of SCOMET Division. The Committee, after deliberation, decided to seek undertaking from the firm that export item(s) is/are not a SCOMET item(s). Further, the committee decided to remind SCOMET Division for providing clarification as to whether the items in question are SCOMET items or not within 15 days failing which the Committee will fix the ad-hoc norms as per available comments of the concerned TE and the undertaking to be given by the firm. Case stands deferred.	

Case No.	26 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005051AM25
RA File Number	09AA04017807 AM22
Licence No and Date	0911001893/22/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	WEST COAST PAPER MILLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00002581AM25
RA File Number	07AX04000553 AM22
Licence No and Date	0711003637/06/04/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	28 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006556AM25
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	29 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006774AM25
RA File Number	NA
Licence No and Date	0511012243/04/05/2022

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant SKB dated 03.04.2025, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	COMPRESSOR VALVE SUCTION SEAT 3. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 448.20 KGS)	41 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR SUCTION SEAT 3. STAGE 270X40MM	593.90 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
2	COMPRESSOR VALVE DISCHARGE SEAT 3. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 448.20 KGS)	41 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR DISCHARGE SEAT 3. STAGE 270X40MM	593.90 KG INCLUSIVE OF 32% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
3	COMPRESSOR VALVE SUCTION GUARD 3. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 313.80 KGS)	41 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR SUCTION GUARD 3. STAGE 270X 28 MM	415.80 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
4	COMPRESSOR VALVE DISCHARGE GUARD 3. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 195 KGS)	41 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR DISCHARGE GUARD 3. STAGE 240X22 MM	258.40 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
5	COMPRESSOR VALVE SUCTION SEAT 4. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 99 KGS)	13 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR SUCTION SEAT 4. STAGE 220X42MM	131.20 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.

6	COMPRESSOR VALVE DISCHARGE SEAT 4. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 99 KGS)	13 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR DISCHARGE SEAT 4. STAGE 220X42MM	131.20 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
7	COMPRESSOR VALVE SUCTION GUARD 4. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 61.80 KGS)	13 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR ROUND STEEL DISC FOR SUCTION GUARD 4. STAGE 220X26 MM	82.90 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.
8	COMPRESSOR VALVE DISCHARGE GUARD 4. STAGE (NET CONTENT OF IMPORTED ITEM USED IN EXPORT ITEM 28.80 KGS)	13 NOS	ROUND STEEL DISC STAINLESS STEEL GRADE 1.4404/AISI 316L FOR ROUND STEEL DISC FOR DISCHARGE GUARD 4. STAGE 180X18MM	38.16 KG INCLUSIVE OF 32.5% WASTAGE ON THE NET WEIGHT OF THE EXPORT ITEM.

NOTE: THE GRADE AND SIZE OF IMPORTED ROUND STAINLESS STEEL DISC SHOULD BE MATCHED WITH THE GRADE OF THE EXPORT PRODUCT (SUCTION AND DISCHARGE COMPRESSOR VALVE)

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005726AM25
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022

Norms Committee Decision:

The Committee considered the case as per agenda and noted the comments of TE in this case. After due deliberation, the Committee decided to seek revised comments from the concerned TE including the net weight of the import items in the export products.

Case stands deferred.

Case No.	31 / NC/1/MEET/Mar/202425/25
----------	------------------------------

Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006557AM25
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	33 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	POWERARM ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00004628AM25
RA File Number	04AX04000054 AM24
Licence No and Date	0411005326/04/05/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Import requirement as per application and Appendix 4E are inconsistent and hence clarification thereof.
2. Justification for using bars and not plates for manufacture of the export product Welded Hydraulic Cylinder.
3. Write-up on export product clearly explaining whether it is complete hydraulic cylinder assembly or only Cylinder.
4. Detail technical note on manufacturing process including the relevant flow sheet.
5. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
6. Weight of each Export Product.
7. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
9. Stage-wise manufacturing process along with weight and dimensional drawings.

Case stands deferred.

Case No.	34 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected

Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000893AM24
RA File Number	31AX04000381 AM23
Licence No and Date	3111002290/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm was called for PH in the Norms Committee meeting held on 09/01/2025 to present their case. During PH, the firm was asked to explain the discrepancy in weight mentioned in Annexure-C & Drawing and separate the quantity of import item required for rib key & welder qualification. The Committee further noted that the firm has not furnished the requisite details and have submitted only the previous documents in their reply. Therefore, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	36 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	WALCHANDNAGAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000894AM24
RA File Number	31AX04000002 AM24
Licence No and Date	3111002291/17/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted the firm was called for PH in the Norms Committee meeting held on 09/01/2025 to present their case. The dimensions of import item and the corresponding part drawing in the export product are same but their weights are shown different and thereby claiming wastage. During PH the firm was asked to clarify as to how the weights are so different when dimensions are remaining same. The Committee further noted that the firm has not submitted the requisite details and has only resubmitted the previously provided documents in their reply. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	37 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002907AM24
RA File Number	34AX04000010 AM23
Licence No and Date	3411003841/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006693AM25
RA File Number	07AX04000241 AM24
Licence No and Date	0711008418/30/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT IS THE REASON FOR IMPORTING ALUMINIUM INGOTS? 2. SUBMIT PROCESS FOR MANUFACTURING FINISH PRODUCT USING ALUMINIUM INGOTS BEFORE USING IN THE ITEM OF EXPORT. 3. SUBMIT A PHOTOGRAPH OF THE PRODUCT FROM ALUMINIUM INGOTS. 4. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 5. WILL THE ALUMINIUM INGOTS BE PROCESSED WITHIN THE PREMISES OF THE UNIT OR BY SUPPORTING MANUFACTURING? Case stands deferred.	

Case No.	39 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005981AM25
RA File Number	04AX04000334 AM24
Licence No and Date	0411005763/21/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the wastage claimed by the firm was acceded to and wastage recovery was applied as per standard practice. No additional rationale has been furnished in the review application. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	40 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005014AM24
RA File Number	34AX04000208 AM24
Licence No and Date	3411004021/11/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025

HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Dimensions mentioned in the drawing and photograph are different and hence clarification thereof. 2. Part No. and complete specification of export product. 3. Diameter, length, weight and number of bars imported. 4. Number, size and weight of pieces cut from each bar. 5. Size and weight of remaining unused part of bar. Case stands deferred.	

Case No.	42 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005536AM25
RA File Number	07AX04000882 AM24
Licence No and Date	0711009239/20/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the PH was attended by Mrs. Pankaja M.G., Exp-Imp Executive of the firm who explained the issues in detail. After due deliberation, the Committee decided to ask the representative to furnish the following supporting documents for processing the case further: i. Copies of Shipping Bill, ii. Wastage generated at each stage of manufacturing process i.e. in extraction & in machining, iii. Wastage/scrap use & disposal method, sale of scrap bill if any. Case stands deferred.	

Case No.	43 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ASIAAN METALS & ALUMINIUM CASTING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00003395AM25
RA File Number	07AX04000662 AM24
Licence No and Date	0711009321/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of the TE. After due deliberation, the Committee decided to seek revised comments from concerned TE including net contents of import items in the export products. Case stands deferred.	

Case No.	44 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005982AM25
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the wastage claimed by the firm was acceded to and wastage recovery was applied as per standard practice. No additional rationale has been furnished in the review application. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	45 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005537AM25
RA File Number	07AX04001073 AM24
Licence No and Date	0711009421/11/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that the PH was attended by Mrs. Pankaja M.G., Exp-Imp Executive of the firm who explained the issues in detail. After due deliberation, the Committee decided to ask the representative to furnish the following supporting documents for processing the case further: i. Copies of Shipping Bill, ii. Wastage generated at each stage of manufacturing process i.e. in extraction & in machining, iii. Wastage/scrap use & disposal method, sale of scrap bill if any. Case stands deferred.	

Case No.	46 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	NASMYTH ASIA (IN) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00000641AM25
RA File Number	07AX04001105 AM24
Licence No and Date	0711009465/13/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. In letter dt. 03.05.24 qty. of export & import items is not matching with qty. in AA. For example qty. of import item 2 is 54.45 kg. in Ann. C of letter dt.03.05.24 but in AA it is 318.3 kg.	

Case stands deferred

Case No.	47 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00003381AM25
RA File Number	03AX04003285 AM24
Licence No and Date	0311027966/17/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT dated 03.04.2025, as under: i. Quantity of import item at SI No. 1 to 38 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	48 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	DELUX BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00004073AM25
RA File Number	03AX04003741 AM24
Licence No and Date	0311028766/17/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00004992AM25
RA File Number	04AX04000780 AM24
Licence No and Date	0411006509/07/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Details of amendment request may be clearly stated. 2. NC earlier decision, rationale for review and supporting documents may be provided. Case stands deferred	

Case No.	50 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00007520AM24
RA File Number	31AX04000257 AM24
Licence No and Date	3111002925/21/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net wt. and gross wt. of components are found to be different and hence clarification thereof. 2. Gross weights of raw materials mentioned is more than their respective import weights and hence clarification thereof. 3. Parts to be made from imported raw materials, their dimensional drawings, weight and numbers. 4. Blow up diagram of export product showing the parts made from imported raw materials and	

imported components.

5. Weight of each Export Product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
9. Sheet layout diagram of the material indicating the wastage during blanking.

Case stands deferred

Case No.	51 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006789AM25
RA File Number	09AX04000829 AM24
Licence No and Date	0911006406/21/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	HYDROBENZ INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005862AM25
RA File Number	24AX04000390 AM24

Licence No and Date	2411003126/02/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 01.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	53 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006730AM25
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is pending for a long time for the	

comments of SCOMET Division. The Committee, after detailed deliberation, decided to seek undertaking from the firm that export item(s) is/are not a SCOMET item(s). Further, the committee decided to remind SCOMET Division for providing clarification as to whether the items in question are SCOMET items or not within 15 days failing which the Committee will fix the ad-hoc norms as per available comments of the concerned TE and the undertaking to be given by the firm.

Case stands deferred.

Case No.	55 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00008544AM24
RA File Number	34AX04001179 AM23
Licence No and Date	3411004599/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24
Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00009108AM24
RA File Number	31AX04000335 AM24
Licence No and Date	3111003233/14/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the PH was attended by S/Shri Rahul Manoj Shirodkar, Director & Akash Manoj Shirodkar, Director of the firm who explained the issues in detail. After due deliberation, the Committee decided to segregate the cases of the firm between Hydraulic Cylinder items and Valve Components items and allocate the cases to concerned TE. The Committee decided to ask the representatives to furnish the essential supporting documents and justification of wastages in respect of cases pending for norms fixation. i. Case stands deferred.	

Case No.	58 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006503AM25
RA File Number	07AX04001976 AM24
Licence No and Date	0711010802/15/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-1 dated 02.04.2025, as under: Item of Export - ROOT JOINT RJ 130 ROTAR BLADE (TOTAL 708 NOS) TOTAL EXPORT ITEM WEIGHT OF 5, 05,033.11 KG +/-1% Item of Import- 1. IMPORT ITEMS AT S. NO. 2,6,12,13 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR. RA concerned may take suitable consequential action accordingly.	

Case No.	59 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ENGINEERED POLYMERS (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005515AM25
RA File Number	07AX04002082 AM24
Licence No and Date	0711010958/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the PH was attended by Mrs. Pankaja M.G., Exp-Imp Executive of the firm who explained the issues in detail. After due deliberation, the Committee decided to ask the representative to furnish the following supporting documents for processing the case further: i. Copies of Shipping Bill, ii. Wastage generated at each stage of manufacturing process i.e. in extraction & in machining, iii. Wastage/scrap use & disposal method, sale of scrap bill if any. Case stands deferred.	

Case No.	60 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005999AM25
RA File Number	04AX04000016 AM25
Licence No and Date	0411007256/12/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000302AM25
RA File Number	09AX04000019 AM25
Licence No and Date	0911007086/18/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 01.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	62 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000303AM25
RA File Number	09AX04000020 AM25
Licence No and Date	0911007087/18/04/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 01.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	63 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00004123AM25
RA File Number	34AX04000987 AM24
Licence No and Date	3411004825/22/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006788AM25
RA File Number	09AX04000033 AM25
Licence No and Date	0911007151/26/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00002776AM25
RA File Number	31AX04000347 AM24
Licence No and Date	3111003390/29/04/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	66 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005996AM25
RA File Number	05AX04000424 AM25
Licence No and Date	0511025461/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005885AM25
RA File Number	05AX04004169 AM24
Licence No and Date	0511024947/22/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000873AM25
RA File Number	06AX04000074 AM25

Licence No and Date	0611002705/24/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 23.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, reply has yet been received. Hence, the committee decided to forward the DL reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	69 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000874AM25
RA File Number	06AX04000078 AM25
Licence No and Date	0611002706/24/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm vide its email dated 12.03.2024 has intended to surrender Advance Authorization. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	70 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000875AM25
RA File Number	06AX04000079 AM25
Licence No and Date	0611002707/24/05/2024

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter dated 23.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, reply has yet been received. Hence, the committee decided to forward the DL reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	71 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000876AM25
RA File Number	06AX04000080 AM25
Licence No and Date	0611002708/24/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 23.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, reply has yet been received. Hence, the committee decided to forward the DL reply to the concerned TE for examination and comments.	
Case stands deferred.	

Case No.	72 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000911AM25
RA File Number	06AX04000075 AM25
Licence No and Date	0611002711/27/05/2024
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, reply has yet been received. Hence, the committee decided to forward the DL reply to the concerned TE for examination and comments.

Case stands deferred.

Case No.	73 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LOHIA AEROSPACE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000912AM25
RA File Number	06AX04000065 AM25
Licence No and Date	0611002712/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000922AM25
RA File Number	09AX04000125 AM25
Licence No and Date	0911007303/27/05/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 01.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	75 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000923AM25
RA File Number	09AX04000120 AM25
Licence No and Date	0911007306/27/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 01.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	76 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00000987AM25
RA File Number	09AX04000117 AM25
Licence No and Date	0911007325/29/05/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 01.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	77 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	ELITE STEELS PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001132AM25
RA File Number	05AX04000693 AM25
Licence No and Date	0511025900/05/06/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	78 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	HARDCARB TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001189AM25
RA File Number	03AX04001011 AM25
Licence No and Date	0311034459/07/06/2024
Norms Committee Decision: The Committee considered the case as per agenda. The Committee observed that in this case, the Comments of SCOMET Division as to whether the export item is SCOMET or not is awaited for a long time despite several reminders. The representative of MHI informed the Committee that in this case the firm has given declaration that item is not SCOMET and as such, the Committee decided to ratify the ad-hoc norms as per comments of MHI dated 18.11.2024, as under:	

Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	BALAJI PRECISION COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001390AM25
RA File Number	05AX04000878 AM25
Licence No and Date	0511026149/18/06/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	80 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	LEXCRU WATER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001435AM25
RA File Number	08AX04000376 AM25
Licence No and Date	0811011881/20/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	81 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001599AM25
RA File Number	05AX04000365 AM25
Licence No and Date	0511026343/27/06/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a coloured drawing of each export item, indicating all imported and Indigenous components in the export product. 2. Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product. 3. submit a complete calculation of the use of Isocyanate and resin and reasons for 3% wastage Case stands deferred.	

Case No.	82 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00001655AM25
RA File Number	24AX04000123 AM25
Licence No and Date	2411003661/01/07/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	83 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00005983AM25
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the wastage claimed by the firm was acceded to and wastage recovery was applied as per standard practice. No additional rationale has been furnished in the review application. Therefore, the Committee decided to call the applicant in Personnel Hearing (PH) in the forthcoming meeting along with supporting documents to explain the case in detail. Case stands deferred.	

Case No.	84 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002216AM25
RA File Number	31AX04000154 AM25
Licence No and Date	3111003745/30/07/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Mar/202425/25
----------	------------------------------

Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002257AM25
RA File Number	05AX04000473 AM25
Licence No and Date	0511026959/01/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Submit a colored drawing of each export item, indicating all imported and Indigenous components in the export product. 2. Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product. 3. submit a complete calculation of the use of resin and reasons for the 3% wastage. 4. Justify the import of PCB Assembly in odd numbers against the export of even numbers with NIL wastage. Case stands deferred.	

Case No.	86 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002531AM25
RA File Number	04AX04000438 AM25
Licence No and Date	0411008016/14/08/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Mar/202425/25
----------	------------------------------

Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002748AM25
RA File Number	31AX04000187 AM25
Licence No and Date	3111003835/29/08/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002909AM25
RA File Number	09AX04000425 AM25
Licence No and Date	0911007900/06/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 30.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to	

the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	90 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002971AM25
RA File Number	31AX04000204 AM25
Licence No and Date	3111003871/10/09/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	91 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	INDUSTRIAL JEWELS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00002994AM25
RA File Number	03AX04002730 AM25
Licence No and Date	0311037071/11/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	AUTONEUM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003029AM25
RA File Number	05AX04001466 AM25
Licence No and Date	0511027713/13/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	93 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	INDO-MIM LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003132AM25
RA File Number	07AX04000866 AM25
Licence No and Date	0711012359/18/09/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	94 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003158AM25
RA File Number	05AX04001909 AM25
Licence No and Date	0511027831/19/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2025, as under: i. Items of import from 1 to 91 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	95 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003166AM25
RA File Number	05AX04001911 AM25
Licence No and Date	0511027840/19/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2025, as under: i. Items of import from 1 to 92 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003390AM25
RA File Number	08AX04001071 AM25
Licence No and Date	0811012778/01/10/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter followed by several reminders was issued to the applicant for providing certain information/documents. A final reminder dated 31.01.2025 was also issued to the applicant. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	97 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003399AM25
RA File Number	31AX04000223 AM25
Licence No and Date	3111003923/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-3 dated 01.04.2025, as under:	

Allowed quantity of Import items:

1- 43760 kg. after 1/3 recovery

3 -79320 kg. after 1/3 recovery

5- 79320 kg. after 1/3 recovery

7- 21440 kg. after 1/3 recovery

2,4 & 6- Net to net as per GN 4

Note: Grade & thickness of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003400AM25
RA File Number	31AX04000225 AM25
Licence No and Date	3111003924/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Tech-3 dated 01.04.2025, as under:

Allowed quantity of Import items:

1 to 4, 7 to 10, 13 to 16, 19 to 22, 25 to 28, & 31 to 34 - 1.02 kg./kg. Content or wastage applied whichever is lower, of respective tubes in EP.

5- 1.48 kg./kg. wt of component made of coil in EP1

11- 1.47 kg./kg. wt of component made of coil in EP2

17- 1.45 kg./kg. wt of component made of coil in EP3

23- 1.48 kg./kg. wt of component made of coil in EP4

29- 1.47 kg./kg. wt of component made of coil in EP5

35- 1.54 kg./kg. wt of component made of coil in EP6

6,12,18,24,30 & 36- Net to net as per GN4

Note: Grade & thickness of import item will be same as used in EP

RA concerned may take suitable consequential action accordingly.

Case No.	99 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM REVIW00006646AM25
RA File Number	03AX04003174 AM25
Licence No and Date	0311037576/01/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2025, as under:

Sl. No.	Name of the export item	Quantity	Item of import	Wastage
1	VLU ASSY BAL20000A-E110	8 Nos	(1) Aluminium Alloy Tube Gr 5083 - H111	14.28% on the net weight.

				QTY: 3339.00 KGS	
		Net Weight of Aluminium Alloy Tubes, Bars and Plates in Export:		(2) Aluminium Alloy Bar Gr. 6061- T6511	106.32% on net weight
		(i) Aluminium Alloy Tubes Gr-5083: 2749.8 Kg.		QTY: 1283.40 KGS	
		(ii) Aluminium Alloy Bar Gr-6061: 494.6 Kgs.		(3) Aluminium Alloy Plates Gr.6061-T651	87.34% on net weight
		(iii) Aluminium Alloy Plate Gr-6061: 2331.5Kgs.		QTY: 5386.00 KGS	
		(iv) Aluminium Alloy Plates Gr.6061-T6: 15.8 kgs.		(4) Aluminium Alloy Plates Gr.6061-T6	152.74% on net weight
		(v) Aluminium Alloy Tube Gr 6061 -T6511: 240.30 kgs		QTY: 52.00 KGS	
				(5) Aluminium Alloy Tube Gr 6061 -T6511	11.0% on net weight
				QTY: 280.00 KGS	
				Item from Sl No (6) TO (48)	Net to net under GN-4 with an accountability clause.
RA concerned may take suitable consequential action accordingly.					

Case No.	100 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003444AM25
RA File Number	03AX04003221 AM25
Licence No and Date	0311037608/03/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: The response submitted by the applicant has been analyzed and it has been observed that the export quantity for OPTICAL FIBER CABLE - 12C (4 AWG) X 48F SM HYBRID (Serial No. 7) and OPTICAL FIBER CABLE - 4F SM G657A2 DOUBLE SHT. FLAME RETARDANT (Serial No. 9) exhibits a discrepancy between Appendix 4E/4K and the calculation sheet submitted in response to the deficiency. For 48F optical fiber (Serial No. 7), the export quantity is recorded as 9.28 and 28.84, while for 4F optical fiber (Serial No. 9), the export quantity is recorded as 60.96 and 152.86. The applicant is required to review and justify the discrepancy in the submission. Case stands deferred	

Case No.	102 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	TEMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003554AM25
RA File Number	03AX04003332 AM25
Licence No and Date	0311037764/09/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003681AM25
RA File Number	31AX04000246 AM25
Licence No and Date	3111003981/16/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003750AM25
RA File Number	31AX04000251 AM25
Licence No and Date	3111004008/21/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003789AM25
RA File Number	06AX04000316 AM25
Licence No and Date	0611003077/22/10/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of MHI dated 01.04.2025, as under:

Note: The written recommendation as given by MHI will be communicated to the concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	106 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	EPE PROCESS FILTERS AND ACCUMULATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003828AM25
RA File Number	09AX04000583 AM25
Licence No and Date	0911008206/23/10/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Use of export product.
5. Length of EP is higher than length of pipe to be imported. Please explain.

Case stands deferred.

Case No.	107 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003852AM25
RA File Number	06AX04000291 AM25
Licence No and Date	0611003085/24/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is pending for a long time for the comments of SCOMET Division. The Committee, after deliberation, decided to seek undertaking from the firm that export item(s) is/are not a SCOMET item(s). Further, the committee decided to remind SCOMET Division for providing clarification as to whether the items in question are SCOMET items or not within 15 days failing which the Committee will fix the ad-hoc norms as per available comments of the concerned TE and the undertaking to be given by the firm. Case stands deferred.	

Case No.	108 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Mar/202425/25
----------	-------------------------------

Case Status	Case Deferred
Party Name	WIKA INSTRUMENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00003951AM25
RA File Number	03AX04003738 AM25
Licence No and Date	0311038374/30/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Application in ANF4A. Case stands deferred.	

Case No.	110 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004022AM25
RA File Number	31AX04000271 AM25
Licence No and Date	3111004061/07/11/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	111 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	GEMSONS PRECISION ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004048AM25
RA File Number	03AX04003840 AM25
Licence No and Date	0311038581/08/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Use of export product.
6. Sample of EP.
7. Import item cif value as per bill of entry & tax invoice for sale of scrap.

Case stands deferred.

Case No.	112 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PAHARPUR COOLING TOWERS LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004076AM25
RA File Number	02AX04000509 AM25
Licence No and Date	0211007586/12/11/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical note on manufacturing process including the relevant flow sheet.

2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	113 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ORBIT BEARINGS (INDIA) PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004125AM25
RA File Number	24AX04000318 AM25
Licence No and Date	2411004026/14/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	TETRA-PAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004207AM25
RA File Number	31AX04000289 AM25

Licence No and Date	3111004096/19/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 01.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004234AM25
RA File Number	05AX04002623 AM25
Licence No and Date	0511029025/19/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2025, as under: i. Items of import from 1 to 311 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	116 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00004268AM25
RA File Number	05AX04002767 AM25
Licence No and Date	0511029083/21/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 03.04.2025, as under:	
i. Items of import from 1 to 213 are in Numbers. Wastage may be allowed as NIL. ii. Import quantity may be allowed as net-to-net under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	117 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	YASH SEALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004285AM25
RA File Number	03AX04004121 AM25
Licence No and Date	0311038925/22/11/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004577AM25
RA File Number	31AX04000309 AM25
Licence No and Date	3111004164/06/12/2024
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	119 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	CASCY FORGE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004583AM25
RA File Number	04AX04000846 AM25
Licence No and Date	0411008670/06/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004665AM25
RA File Number	31AX04000319 AM25
Licence No and Date	3111004175/10/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	121 / NC/1/MEET/Mar/202425/25
----------	-------------------------------

Case Status	Case Approved
Party Name	PRIJAI HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004723AM25
RA File Number	03AX04004239 AM25
Licence No and Date	0311039558/12/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 10.03.2025, as under: Note: The written recommendation as given by DPIIT will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	122 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	MANDELIA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004731AM25
RA File Number	02AX04000575 AM25
Licence No and Date	0211007766/12/12/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	123 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	QNN DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004779AM25
RA File Number	05AX04003096 AM25
Licence No and Date	0511029652/16/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Tech-1 dated 18.02.2025 , as under:	
Sl. No. of Import	Quantity Recommended
19, 29, 30, 35-38, 43-46	1.0 Kg/Kg content in Export
20, 21, 27, 28, 33, 39	1.0 Sq meter/Sq meter content in Export
Rest of Items	Net-to-Net as per GN-4
RA concerned may take suitable consequential action accordingly.	

Case No.	124 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004795AM25
RA File Number	03AX04004442 AM25
Licence No and Date	0311039652/16/12/2024
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	

Case stands **rejected**.

Case No.	125 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004852AM25
RA File Number	31AX04000327 AM25
Licence No and Date	3111004200/17/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004909AM25
RA File Number	33AX04000096 AM25
Licence No and Date	3311002428/19/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	HARIHARAN POWER ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004935AM25
RA File Number	04AX04000878 AM25

Licence No and Date	0411008764/20/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004939AM25
RA File Number	02AX04000570 AM25
Licence No and Date	0211007791/20/12/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. In the summary of the application on the BO portal, the similar export products and their quantity are in two places. What is the reason? Submit a detailed note. 2. Detailed note on each item of export on the operation to be performed and reasons for higher wastage. 3. Where is the requirement for such export items? 4. Submit mill test certificates of imported items. Case stands deferred.	

Case No.	129 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	BEST SPRING FORMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004941AM25
RA File Number	31AX04000335 AM25
Licence No and Date	3111004223/20/12/2024

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 03.04.2025, as under:

Export item: GN SQ Outer Assembly-Tube and Casting Assembly ASTM A500 Grade B Steel-Rev Nil (6387)

QTY: 5834 NOS

Import item: Rectangular Hollow Section

QTY: 50007.40 KGS

Wastage Recommended: 3.9% on the net weight of the Rectangular Hollow Section in the Export Product.

RA concerned may take suitable consequential action accordingly.

Case No.	130 / NC/1/MEET/Mar/202425/25
Case Status	Case Rejected
Party Name	OTRIVA INDUSTRIES LLP
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00004973AM25
RA File Number	34AX04000737 AM25
Licence No and Date	3411005848/23/12/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.01.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	131 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred

Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005195AM25
RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005455AM25
RA File Number	56AX04000425 AM25
Licence No and Date	5611003527/06/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 04.03.2025 , as under:	
Note: The written recommendation as given by Meity will be communicated to the concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	133 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005464AM25
RA File Number	56AX04000418 AM25

Licence No and Date	5611003531/06/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 04.03.2025 , as under: Note: The written recommendation as given by Meity will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	134 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005844AM25
RA File Number	05AX04003775 AM25
Licence No and Date	0511030532/24/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Application on ANF 4A is required Case stands deferred.	

Case No.	135 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005845AM25

RA File Number	31AX04000387 AM25
Licence No and Date	3111004362/24/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005918AM25
RA File Number	03AX04005546 AM25
Licence No and Date	0311040866/29/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Dimensions, number and weight of round steel imported. 2. Dimension and number of pieces cut from each round steel and their corresponding weights. 3. Dimensions and weight of unused round steel. 4. Description, weight, dimensions and number of parts manufactured from imported round steel. 5. Calculation of import requirement in Excel sheet indicating wastage at various stages of manufacturing processes supported by dimensional drawings. 6. Net weight of round steel contained in export product and its gross input import weight. 7. GST invoice of scrap sale. 8. Write up and end use of item 'Round cord' with clarification that it is a raw material. Case stands deferred.	

Case No.	137 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	FLENDER DRIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005919AM25
RA File Number	03AX04005545 AM25
Licence No and Date	0311040867/29/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Dimensions, number and weight of round steel imported.
2. Dimension and number of pieces cut from each round steel and their corresponding weights.
3. Dimensions and weight of unused round steel.
4. Description, weight, dimensions and number of parts manufactured from imported round steel.
5. Calculation of import requirement in Excel sheet indicating wastage at various stages of manufacturing processes supported by dimensional drawings.
6. Net weight of round steel contained in export product and its gross input import weight.
7. GST invoice of scrap sale.
8. Write up and end use of item 'Round cord' with clarification that it is a raw material.

Case stands deferred.

Case No.	138 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005950AM25
RA File Number	02AX04000680 AM25
Licence No and	0211008052/30/01/2025

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 01.04.2025, as under: Note: The written recommendation as given by MHI will be communicated to the concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	139 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005961AM25
RA File Number	07AX04001780 AM25
Licence No and Date	0711013516/30/01/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Mar/202425/25
Case Status	Case Approved
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005976AM25
RA File Number	05AX04003669 AM25
Licence No and Date	0511030662/31/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 02.04.2025, as under: i. Item at S. No. 9 i.e; 10" Alum Drums may be allowed as component on net-to-net basis under GN-4 with accountability clause. ii. Other items may be allowed as raw materials with 2% wastage on net content basis, as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/1/MEET/Mar/202425/25
----------	-------------------------------

Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00005995AM25
RA File Number	07AX04001829 AM25
Licence No and Date	0711013535/03/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of TE in this case. After due deliberation, the Committee decided to seek revised comments from the concerned TE including the net weight of the import items in the export products. Case stands deferred.	

Case No.	144 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006013AM25
RA File Number	03AX04005624 AM25
Licence No and Date	0311041051/04/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material	

proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	145 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006543AM25
RA File Number	03AX04006052 AM25
Licence No and Date	0311041821/04/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006622AM25
RA File Number	05AX04004121 AM25
Licence No and Date	0511031267/10/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred

Party Name	GRINDLAYS ENGINE PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006643AM25
RA File Number	05AX04004238 AM25
Licence No and Date	0511031295/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006647AM25
RA File Number	04AX04001182 AM25
Licence No and Date	0411009256/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006650AM25
RA File Number	07AX04001964 AM25
Licence No and Date	0711013882/11/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Mar/202425/25				
Case Status	Case Deferred				
Party Name	HFCL LIMITED				
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025				
HQ File Number	HQRNORM APPLY 00006661AM25				
RA File Number	05AX04004213 AM25				
Licence No and Date	0511031313/12/03/2025				
Norms Committee Decision:					
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:					
1. Details of export product in terms of design, calculations, and brief notes about export product as well as import inputs. 2. Justification of claimed Wastage over per unit requirement without wastage. 3. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 4. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 5. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet) 6. You are also requested to provide the per-unit requirement in Excel sheet. Share the above Point (3-6) information/details in excel sheet in the below format.					
S.NO.	A.A. Description Export	Export Description Per Unit Requirement	Wastage Per Unit Requirement	UOM	Total

of resultant product	Quantity UOM	of items to be imported	of Raw Material without wastage (As applied by the firm)	claimed in %	of Raw Material with wastage (As applied by the firm)	Quantity Sought in DGFT
Case stands deferred.						

Case No.	152 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006662AM25
RA File Number	05AX04004179 AM25
Licence No and Date	0511031314/12/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006685AM25
RA File Number	31AX04000464 AM25
Licence No and Date	3111004532/13/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006750AM25
RA File Number	05AX04003828 AM25
Licence No and Date	0511031465/19/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	P A PINIONS
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006764AM25
RA File Number	30AX04000721 AM25
Licence No and Date	3011006698/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006786AM25
RA File Number	03AX04006439 AM25
Licence No and Date	0311042338/20/03/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Mar/202425/25
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Mar/ 202425/ 25 and 03/04/2025
HQ File Number	HQRNORM APPLY 00006794AM25
RA File Number	31AX04000480 AM25
Licence No and Date	3111004556/21/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	